

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 31/TT/2015**

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period assets under Barh transmission system in Northern, Eastern and Western Region.

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 24 others

Parties present: Shri S. K. Venkatesan, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Shashi Bhushan, PGCIL  
Shri R.P.S Rana, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subhash C. Taneja, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block of assets under Barh transmission system in Northern, Eastern and Western Region.
- b) The transmission charges for the asset was approved by the Commission vide Order dated 20.1.2014 in Petition No. 150/TT/2013 for Asset-1, vide Order dated 4.2.2014 in Petition No. 96/TT/2012 for Asset-2, vide order dated 18.2.2014 in Petition No. 152/TT/2013 for Asset-3 and vide Order dated 8.6.2011 in Petition No. 238/2010 for Asset-4.
- c) The petitioner has claimed total additional capitalization of ₹18855.57 lakh for Asset-1, ₹2358.72 lakh for Asset-2, ₹713.11 lakh for Asset-3 and ₹1988.35 lakh for Asset-4 for 2009-14 tariff period. Further, ₹1958.67 lakh for Asset-1,



₹4740.00 lakh for Asset-2, and ₹51.50 lakh for Asset-4 has been projected as additional capital expenditure during 2014-19 tariff period.

d) RCE has already been submitted.

2. In response to the Commission's query regarding the status of the Appeal No. 108/2014 filed by it before Hon'ble APTEL, the representative of the petitioner submitted that no relief was granted to it by APTEL in the above appeal.

3. In response to the Commission's query regarding the substantial variation in RCE apportioned cost and completion cost including additional capitalization as on 31.3.2014, the representative of the petitioner submitted that most of the equipment involved in the project were imported and the variation is due to variation in the exchange rates. Further, the representative of the petitioner submitted that some additional spares is further required.

4. In response to the Commission's query regarding further requirement of additional spares after the completion of the project, the representative of the petitioner submitted that additional spares is required for the procurement of transformer bushing due to frequent failure of the converter transformer bushing and the same is a part of capital expenditure. Further, the petitioner submitted that additional spares claimed are within the ceiling norm of 3.5%.

5. The Commission directed the petitioner to submit the following information queries sought below on affidavit with copy to respondents by 15.2.2016.

- a) Necessary justification for revising cost as on COD of Asset II and III.
- b) An undertaking on affidavit that the actual equity infused for the additional capitalisation in 2009-14 tariff period is not less than 30% for the given transmission asset.
- c) Amount of balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- d) The clarification for not claiming the tariff for tariff period 2014-19 in combined assets.

6. The Commission directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)  
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